

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 106

CP (IB) No. 306/Chd/Pb/2022

IN THE MATTER OF:

State Bank of India

...

Petitioner

Versus

Smt. Meena Rani

...

Respondent

Under Section: 95, IBC 2016

Order delivered on 05.06.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Sanjay Lalit, Advocate

For the Personal Guarantor : Mr. Aalok Jagga, Mr. APS Madaan, Advocates

For the RP : Mr. Pulkit Goyal, Advocate

ORDER

In this matter arguments of learned counsel for State Bank of India are completed. The learned counsel for the personal guarantor has to argue the matter. Learned counsel for the State Bank of India has prayed for an opportunity to establish beyond doubt that Rule 7(2) notice has been served on the personal guarantor.

At the request of the learned counsel for the State Bank of India two weeks' time is granted for filing an affidavit supported by proof of dispatch, proof of delivery/return. The State Bank of India may also confirm whether

they followed the substitute service or not with regard to Rule 7(1) notice. The learned counsel for the State Bank of India is also directed to provide an advance copy of the same to the learned counsel for the personal guarantor to file their objections, if any for the same.

Let the matter be posted to 24.07.2024.

Sd/-

(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)

Sd/-

(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)